

IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH COURT- IV

I.A. No. 1162 of 2023 In C.P. (IB) No. 3/ND/2020

IN THE MATTER OF:

IDBI Bank Limited

.....Financial Creditor

Versus

Amzen Transportation Industries Private Limited

....Corporate Debtor

AND IN THE MATTER OF:

Deepak Maini,

(Resolution Professional, Amzen Transportation Industries Pvt. Ltd.)

... Applicant/Resolution Professional

VERSUS

Dedicated Freight Corridor Corporation of India Limited

... Respondent

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM, HON'BLE MEMBER (JUDICIAL) SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

Order Delivered on: 09.09.2025

Present:

For the RP Mr. Abhishek Anand,

Mr. Karan Kohli, Advs.

C.P. (IB) No. 3/ND/2020 Date of Order: 09.09.2025



For the DFCCIL

For Railway Board

Mr. Abhishek Kumar, Adv.

Mr. Avshreya Pratap Singh,

Ms. Usha Jamnal, Advs

ORDER

PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (J)

1. Under consideration is an application preferred on behalf of Mr. Deepak Maini, the Resolution Professional ("Applicant") of the Corporate Debtor i.e. Amzen Transportation Industries Private Limited under Section 60(5)(c) of the Insolvency and Bankruptcy Code, 2016 ("the Code") read with Rule 11 of the National Company Law Tribunal Rules, 2016 ("NCLT Rules") with the following prayer:

- a) To direct the Respondent to restore the Diamond Crossing adjacent to the plant of Corporate Debtor at Sadhugarh (the removal of the same had started on 17.02.2023 morning by the team of DFCCIL without any prior notice or communication.
- b) Pass Any order(s) in favour of the Applicant by this Hon'ble Tribunal as it may deems fit and Proper in the interest of justice.

2. Briefly stated the facts of the present case as averred by the Applicant are:

a) That the Corporate Debtor, *M/s Arnzen Transportation Industries Private Limited* ("Corporate Debtor"), had approached the Dedicated Freight Corridor Corporation of India Ltd. ("Respondent") seeking rail connectivity of its Private Siding near Sadhugarh with the Eastern Dedicated Freight Corridor (EDFC). The ex-management of the Corporate Debtor had submitted a proposal for such connectivity, pursuant to which the Respondent granted 'In-Principle Approval' ("IPA") on 21.10.2013 vide letter no. HQ/OP/EDFC/AMTEK.

b) It is submitted that, upon preliminary examination of the revised

proposal submitted by the ex-management vide letter no.

ATIPL/Con/DFC/2019/2 dated 17.02.2020, and further

correspondence dated 18.03.2020 bearing the same reference

number, seeking clarifications from the Respondent, the

Competent Authority of DFCCIL accorded a fresh 'In-Principle

Approval'—superseding the earlier IPA dated 21.10.2013—for

connectivity of the Corporate Debtor's Private Siding at

Sadhugarh with the EDFC, vide letter dated 13.05.2020 bearing

no. HQ/OP&BD/EDFC/AMTEK.

c) That, as per Clause 3 of the letter dated 13.05.2020 bearing no.

HQ/OP&BD/EDFC/AMTEK, the concept plan of the Private

Siding Owner ("PSO") was agreed to in principle, subject to the

following provisions:

Interim Phase: A diamond crossing shall be provided by

the Private Siding Owner to facilitate movement of DFC

machinery during the construction phase.

Final Phase: The existing two holding lines of M/s AMTEK

(now M/s AMZEN), each having a CAL of 790 meters, shall

be connected to the DFC through suitable points and

crossings, and the existing connectivity with the JR

(Sadhugarh station of Northern Railway) shall be

discontinued.

Based on the letter dated 13.05.2020, the Respondent provided a

diamond crossing to the Corporate Debtor to facilitate the

movement of DFC machinery during the construction phase.

d) That, on 12.01.2023, the Respondent convened a meeting with

the Applicant, during which it was stated that retaining the

diamond crossing would constitute a violation of the IPA, as the

said crossing was a temporary arrangement to be removed once

the Dedicated Freight Corridors ('DFC') became operational. The

Respondent further noted that, since operations on the DFCCIL

main line were expected to commence shortly, the continued

existence of the temporary diamond crossing would hinder

section commissioning and affect the overall effectiveness of this

nationally important DFC project, thereby necessitating its

removal in compliance with the terms of the IPA. On the same

day, the Applicant requested the Respondent to submit its claim

for an amount of Rs. 27,58,307/-.

e) Thereafter, the Resolution Professional apprised the CoC that two

members of his team had visited the factory premises at

Sadhugarh on 17.02.2023. During the visit, they were informed

that a team from DFCCIL, led by Mr. Pankaj Gupta from Ambala

Cantt., along with approximately 20 members, had arrived to

commence removal of the diamond crossing, which had been

provided only as an interim measure. The Applicant sought an

explanation for the absence of prior notice and expressed that

such action was in violation of the moratorium. Consequently,

the Applicant immediately approached the DFCCIL Corporate

Office to meet with its officials and apprised them that the CIRP

of the Corporate Debtor was at a critical stage, with four

Resolution Applicants expected to submit their Resolution Plans

by 21.02.2023. It was further conveyed that any such unilateral

and uninformed action by the Respondent could discourage

participation by the Resolution Applicants or lead to lower bid

values.

f) In light of the powers and duties vested in the Applicant under

the Code to preserve and maximize the value of the Corporate

Debtor and safeguard its assets, the Applicant requested the

Respondent to withdraw or defer the proposed removal of the

diamond crossing until the Resolution Plan of any one of the

Resolution Applicants was approved by the Committee of

Creditors.

g) The Applicant submitted that the Ministry of Railways initiated

the formation of a Special Purpose Vehicle for the construction,

operation, and maintenance of the Dedicated Freight Corridors,

resulting in the establishment of the Dedicated Freight Corridor

Corporation of India Limited (DFCCIL). DFCCIL was incorporated

on 30th October 2006 as a Schedule 'A' company under the

Companies Act, 1956, with the mandate to undertake planning

and development, mobilization of financial resources,

construction, operation and maintenance, and business

development of the Dedicated Freight Corridors. The mission of

the Respondent/DFCCIL is:

(i) To construct a corridor with appropriate technology

enabling Indian Railways to regain its freight transport

market share by creating additional capacity and ensuring

efficient, reliable, safe, and cost-effective mobility options

for customers;

(ii) To establish multimodal logistics parks along the

Dedicated Freight Corridor to provide integrated transport

solutions;

(iii) To promote ecological sustainability by encouraging the

use of railways as the most environmentally friendly mode

of transport.

3. REPLY ON BEHALF OF RESPONDENT i.e. DEDICATED FREIGHT

CORRIDOR CORPORATION OF INDIA LIMITED

a) The Respondent is a Public Sector Undertaking under the

Ministry of Railways, Government of India, incorporated on 30

October 2006 under the Companies Act, 1956, to plan, develop,

finance, construct, operate, and maintain the Dedicated Freight

Corridors ("DFC"), a project of national importance. Conceived in

response to India's growing rail freight demand, the Ministry

established it as a Special Purpose Vehicle to develop the Eastern

and Western DFC routes.

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and

b) The Corporate Debtor, formerly M/s AMTEK Railcar Industries

Pvt. Ltd., sought rail connectivity of its private siding near

Sadugarh with the Eastern Dedicated Freight Corridor (EDFC)

and submitted a proposal for the same. The Respondent granted

'In-Principle Approval' (IPA) vide letter No.

HQ/OP/EDFC/AMTEK dated 21.10.2013. Subsequently, after

its name was changed to M/s AMZEN Transportation Industries

Pvt. Ltd., the Corporate Debtor requested reconsideration of the

connectivity and resubmitted a revised proposal vide letter No.

ATIPL/Con/DFC/2019/2 dated 17.02.2020.

c) Upon preliminary examination of the revised proposal received

vide letter No. ATIPL/Con/DFC/2019/2 dated 18.03.2020, the

Respondent granted 'In-Principle Approval' (IPA) vide letter No.

HQ/OP&BD/EDFC/AMTEK dated 13.05.2020 for a private

siding with Sadhugarh Station (IR), proposed to be connected

with the EDFC, to be developed entirely at the Corporate Debtor's

cost.

The IPA dated 13.05.2020 stipulated the following:

Interim phase: A diamond crossing was to be provided by

the Private Siding owner to facilitate machine movement of

DFC during the construction phase.

Final phase: Existing two holding lines of Corporate

Debtor having 790 mtr CAL was to be connected to DFC

with suitable points and crossings and the connectivity with IR (Sadhgarh station of NR) was to be disconnected.

d) Thereafter, vide letter No. HQ-OPBD/BD (PSP)/1/2020 dated 23.12.2020, the Respondent directed the Corporate Debtor (Applicant herein) to deposit the interim cost for laying a diamond crossing. In compliance, the Corporate Debtor, on 28.12.2020, deposited ₹25,00,000/- (Rupees Twenty-Five Lakh only) with the Respondent (CGM/Ambala) towards this interim cost. The said letter also stated that the final cost would be communicated upon completion of the work.

- e) As per the IPA, the Corporate Debtor was required to submit a Detailed Project Report (DPR) and pay overhead charges in accordance with the DFCCIL Private Siding Rail Connectivity Policy. However, the Corporate Debtor neither submitted the DPR nor paid the overhead charges, and both remain outstanding.
- f) Despite multiple correspondences, personal meetings, and telephonic interactions, the Corporate Debtor failed to initiate the process of depositing the cost for the diamond crossing or submitting the DPR. The Respondent issued several reminder emails on 20.04.2021, 04.05.2021, 02.06.2021, 25.06.2021, 08.07.2021, 11.08.2021, 30.08.2021, 28.09.2021, 25.10.2021, 04.12.2021, 11.01.2022, 22.02.2022, 23.03.2022, 21.04.2022, and 12.05.2022, but no action was taken.
- g) On 15.03.2021, a meeting was held between the Respondent and the Corporate Debtor regarding rail connectivity of the private

siding with the EDFC at New Sadhugarh. During the meeting, the

Corporate Debtor informed that the mechanical work had been

completed, electrification was in progress, and the work was

being executed by DFCCIL. The Respondent once again advised

the Corporate Debtor to expedite submission of the Detailed

Project Report (DPR) for the rail connectivity.

h) However, due to the Corporate Debtor's continued non-

responsiveness and considering the critical requirement of NTC

machine movement for EDFC track linking, the Respondent was

left with no option but to proceed with the work of providing the

diamond crossing at its own initiative, while keeping the

Corporate Debtor informed that the final cost—payable by the

Corporate Debtor, would be communicated upon completion of

the work.

) The Respondent executed the work of laying the diamond

crossing at the SDY yard, incurring a total cost of ₹52,58,307/-

(Rupees Fifty-Two Lakh Fifty-Eight Thousand Three Hundred

Seven only) as per IR requirements. Since the Corporate Debtor

had already deposited ₹25,00,000/- on 28.12.2020 as an interim

payment, the Respondent, vide letters CGM/UMB/AMTEK

Siding/2020 dated 20.01.2022 and HQ-OPBD/BD (PSP)/1/2020

dated 03.02.2022, requested payment of the balance

₹27,58,307/-. However, the Corporate Debtor failed to make any

payment towards the outstanding amount, which remains

unpaid to date.

j) Further, on 15.11.2023, the Respondent submitted a

representation regarding the execution of work carried out by

DFCCIL and the treatment of dues arising from such execution

in the context of the CIRP of the Corporate Debtor. The

Respondent also made it clear that, in the absence of the

aforesaid requisitions, it would be constrained to disconnect the

existing connectivity (diamond crossing), as the same is required

for commissioning the DFC alignment in accordance with the IPA

Final Phase compliance.

k) The Respondent submitted that, in this context, it is pertinent to

note that failure to remove the diamond crossing would constitute

a violation of the In-Principle Approval (IPA) dated 13.05.2020.

Clause 1 of the IPA stipulates:

"Presently, the rail connectivity of the Private Siding (PS) is

with Sadhugarh station (Ambala-Ludhiana section) of

Ambala division of Northern Railways (NR). After

commissioning of the EDFC section, the connectivity of the

Private Siding will be with New Sadhugarh Station/Cabin of

EDFC only, and the connectivity with Sadhugarh station of

NR will be disconnected."

l) Accordingly, the temporary connection through the diamond

crossing must be removed once the DFC becomes operational.

Since operations on the DFCCIL main line are expected to

commence shortly, the continued existence of this temporary

connection would hinder section commissioning and adversely

affect the overall effectiveness of the DFC project, a project of

national importance. Therefore, the removal of the diamond

crossing is warranted in strict compliance with the terms of the

IPA granted to the Corporate Debtor.

m) That vide letter/representation dated 17.02.2023, the

Respondent reiterated to the Applicant that, as per the IPA dated

13.05.2020, the "Interim Phase" involving provision of the

diamond crossing during the construction stage stood completed,

and its removal was underway owing to the commissioning of the

DFCCIL project. The "Final Phase" under the IPA, connecting the

Corporate Debtor's two holding lines (790 m CAL) to the DFC with

suitable points and crossings, had commenced, but the requisite

proposal from the Corporate Debtor was still awaited. In line with

the IPA, the Corporate Debtor was required to submit a Detailed

Project Report (DPR) and pay overhead charges as per the

DFCCIL Private Siding Rail Connectivity Policy; both remained

pending.

n) Consequently, due to the conduct of the Corporate Debtor, the

Respondent filed a claim in the prescribed form for the balance

outstanding amount of ₹27,58,307/- (Rupees Twenty-Seven Lakh

Fifty-Eight Thousand Three Hundred and Seven only). This claim

was subsequently admitted in full by the Applicant, as confirmed

via email dated 02.05.2023, wherein the entire amount was

acknowledged as part of the CIRP cost.

o) Further, it is submitted by the Respondent that the removal of

the present connectivity (diamond crossing), necessitated for

commissioning the DFC alignment due to non-payment of its

laying cost, does not amount to "recovery of any property by an

owner or lessor where such property is occupied by or in the

possession of the corporate debtor" under Section 14(d) of the IBC,

as the Corporate Debtor was never in actual or constructive

possession of the diamond crossing laid by the Respondent.

p) DFCCIL's projects are of national importance and bound by

deadlines set by the Ministry of Railways. The diamond crossing,

sanctioned for a tenure of two years, must now be removed in

compliance with the IPA dated 13.05.2020 to complete the

project. This action is not punitive but in accordance with the

IPA, which also envisages connecting the Corporate Debtor's

holding lines to the DFC under Phase-II, an added value for any

prospective resolution applicant. Hence, the removal of the

diamond crossing is both indispensable and legitimate.

4. REJOINDER ON BEHALF OF APPLICANT

a) The Applicant submits that the Respondent has overlooked the

fact that the Corporate Debtor is undergoing CIRP pursuant to

order dated 04.05.2022 passed by this Adjudicating Authority,

and that a moratorium under Section 14 of the IBC, 2016 stands

imposed. The object of Section 14 is to grant the Corporate Debtor

protection from recovery proceedings and litigations, thereby

affording an opportunity for revival and resolution.

b) It is Applicant's contention that Section 14(1)(d) of the Code

prohibits recovery of any property by an owner or lessor where

such property is in the possession of the Corporate Debtor.

Despite being aware that the Corporate Debtor is under CIRP, the

Respondent has unilaterally removed the Diamond Crossing

adjacent to the Corporate Debtor's plant at Sadhugarh without

notice or intimation. The Applicant, in discharge of duty under

Section 20 of the Code to keep the Corporate Debtor as a going

concern and to maximize its value, specifically requested the

Respondent not to remove the Diamond Crossing. However, the

Respondent disregarded such request and proceeded with the

removal, jeopardizing the CIRP process.

ANALYSIS AND FINDINGS

5. This Adjudicating Authority has heard the arguments advanced by

Learned Counsels for the parties and perused the pleadings,

submissions, and documents placed on record.

6. On perusal of the record, it is noted that the present application has

been filed by the Applicant seeking restoration of the Diamond Crossing

adjacent to the Corporate Debtor's plant at Sadhugarh, which as per

the averment of the Applicant is an essential for rail connectivity of its

Private Siding with the EDFC. The ex-management of the Corporate

Debtor had initially submitted a proposal for such connectivity.

Subsequently, upon submission of a revised proposal by the ex-

management through letters dated 17.02.2020 and 18.03.2020, and

after due examination, the Respondent/Competent Authority of

DFCCIL accorded a fresh In-Principle Approval for connectivity of the

Corporate Debtor's Private Siding at Sadhugarh with the EDFC.

7. That the *In-Principle Approval* (IPA) dated 13.05.2020 accorded to the

Corporate Debtor provided as follows:

Interim Phase: The Private Siding owner was to provide a diamond

crossing to facilitate DFC machine movement during the construction

phase.

Final Phase: The existing two holding lines of the Corporate Debtor

(790 mtr CAL) were to be connected to the DFC with suitable points

and crossings, while the connectivity with IR (Sadhugarh station of

NR) was to be discontinued.

That the Respondent, vide letter dated 23.12.2020, directed the

Corporate Debtor to deposit the interim cost for laying the Diamond

Crossing. In compliance, the Corporate Debtor deposited Rs.

25,00,000/- on 28.12.2020 with the Respondent (CGM/Ambala). As

per the IPA, the Corporate Debtor was also required to submit the

Detailed Project Report (DPR) and pay overhead charges under the

DFCCIL Private Siding Rail Connectivity Policy; however, both remain

outstanding.

8. That subsequently during the course, the Corporate Debtor was

admitted under Corporate Insolvency Resolution Process ("CIRP")

owing to the financial constraints of the Corporate Debtor, vide order

dated 04.05.2022

9. That the Respondent executed the work of laying the Diamond Crossing

at SDY yard at a total cost of Rs. 52,58,307/-. Since the Corporate

Debtor had already deposited Rs. 25,00,000/- on 28.12.2020, the

Respondent, vide letters dated 20.01.2022 and 03.02.2022, requested

payment of the balance amount of Rs. 27,58,307/-,

10. That on 15.11.2023, the Respondent submitted a representation

regarding execution of the Diamond Crossing work and treatment of

related dues under the CIRP of the Corporate Debtor, requesting the

Applicant to:

a) treat the outstanding Rs. 27,58,307/- as insolvency resolution

process costs under Section 5(13) of the IBC, to be accorded

priority under Section 53;

b) provide assurance/commitment towards approx. Rs. 45 crores

for the new Sadhoogarh station as operational cost, considering

the Applicant has stepped into the shoes of the Corporate Debtor;

and

c) convene a meeting to deliberate on these issues and determine

the future course of action.

11. It was further clarified that failure to comply with the above requisitions

would compel the Respondent to disconnect the present Diamond

Crossing, as required for commissioning of the DFC in terms of the IPA

Final Phase. Subsequently, the removal of the Diamond Crossing

adjacent to the Corporate Debtor's plant at Sadhugarh was commenced

by the team of Dedicated Freight Corridor Corporation of India Limited

(DFCCIL) on 17.02.2023, without any prior notice or communication,

despite the Corporate Debtor being under CIRP and the moratorium

being in force.

12. We further note that pursuant to the *In-Principle Approval* (IPA) dated

13.05.2020, the Respondent executed the work of laying the Diamond

Crossing at SDY yard at a total cost of Rs. 52,58,307/-. The Corporate

Debtor had deposited Rs. 25,00,000/- as an interim payment on

28.12.2020. The Respondent, vide letters dated 20.01.2022 and

03.02.2022, requested payment of the balance amount of Rs.

27,58,307/-, which remains outstanding. On perusal of the record, it

is further observed that the initial phase of the project was

completed prior to the commencement of the Corporate

Insolvency Resolution Process of the Corporate Debtor on

04.05.2022.

13. We are inclined to place reliance on Section 14 of the Code for the sake

of brevity. The Section 14 of the Code is reproduced herebelow

"14. Moratorium. -

(1) Subject to provisions of sub-sections (2) and (3), on the insolvency

commencement date, the Adjudicating Authority shall by order

declare moratorium for prohibiting all of the following, namely: -

(a) the institution of suits or continuation of pending suits or proceedings

against the corporate debtor including execution of any judgement,

decree or order in any court of law, tribunal, arbitration panel or other

authority;

(b)transferring, encumbering, alienating or disposing off by the corporate

debtor any of its assets or any legal right or beneficial interest therein;

(c) any action to foreclose, recover or enforce any security interest created

by the corporate debtor in respect of its property including any action

under the Securitisation and Reconstruction of Financial Assets and

Enforcement of Security Interest Act, 2002 (54 of 2002);

(d)the recovery of any property by an owner or lessor where such

property is occupied by or in the possession of the corporate debtor.

14. It is well-settled proposition that the protection of moratorium under

Section 14 of the Code extends only to the assets and properties owned

by the Corporate Debtor. Properties which do not belong to or are not

under the lawful ownership or control of the Corporate Debtor fall

outside the purview of the moratorium. The intent of Section 14 is to

preserve the assets of the Corporate Debtor for the purpose of

insolvency resolution and to prevent disruption to the corporate

insolvency process; it does not, and cannot, operate to restrain actions

in respect of third-party properties. Therefore, any actions taken in

relation to assets not owned by the Corporate Debtor cannot be

construed as violations of the moratorium provisions under the Code,

and such actions remain legally permissible notwithstanding the

ongoing CIRP.

15. Further, as per the submission of the Respondent, several

communications were made to the Corporate Debtor for compliance and

execution of Phase II of the project, in accordance with the In-Principle

Approval dated 13.05.2020 for the rail connectivity of M/s AMTEK (now M/s Amzen Transportation Industries Private Limited) siding with the

EDFC.

16. Further, it is the Respondent's contention that the DFCCIL projects are

of national importance and must be completed within the deadlines set

by the Ministry of Railways. The Diamond Crossing laid for the

Corporate Debtor was intended for a tenure of only two years. Its

removal is now indispensable for completing the EDFC project in

accordance with the In-Principle Approval dated 13.05.2020 and any

restoration if allowed would cause significant prejudice to the public by

delaying or obstructing the commissioning of this nationally important

project.

17. Therefore, we do not find any merit in the contentions of the Applicant.

In view of the foregoing submissions, the present application i.e. I.A.

No. 1162 of 2023 is accordingly dismissed.

Sd/-

ATUL CHATURVEDI

MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM

MEMBER (JUDICIAL)